

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'SMC' NEW DELHI**

**BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT
AND
SHRI MANISH AGARWAL, ACCOUNTANT MEMBER**

ITA No.6474/Del/2025
(ASSESSMENT YEAR: 2020-21)

Rajiv Kumar Wadhwa, 98, LIG Flat DDA Flat Pocket 3, Paschim Pura, Paschim Vihar West, Delhi	Vs.	AO Ward 67(1) New Delhi.
PAN:AAAPW3032C		
(Appellant)		(Respondent)

Assessee by	Assessee in person
Department by	Ms. Harpreet Kaur Hansra, Sr. DR

Date of hearing	31.10.2025
Date of pronouncement	31.10.2025

ORDER

PER MANISH AGARWAL, AM:

This appeal is filed by the assessee against the order of Learned Commissioner of Income Tax (Appeals) (‘the CIT(A) in short), National Faceless Appeal Centre (NFAC) dated 24.02.2023 in Appeal No. NFAC/2019-20/10094334 arising out of the intimation order passed u/s 143 (1) of the Income Tax Act, 1961 (“the Act” in short) for Assessment Year 2020-21.

2. Before us, the assessee appeared and filed a letter requesting for withdrawal of the appeal as inadvertently two appeals were filed against one order of CIT(A). It is stated by assessee that the other appeal bearing No. 5897/Del/2025 has been heard by the coordinate bench on 29.10.2025 and therefore, the present appeal being duplicate, assessee wishes to withdraw the same. He prayed accordingly.

3. On the other hand, the Ld. Sr. DR has not objected to the request of the assessee.

4. Heard both the parties and after considering the application filed by the assessee, we allow the assessee to withdraw the appeal. In view of these facts, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open Court on 31.10.2025.

Sd/-

**(MAHAVIR SINGH)
VICE PRESIDENT**

Dated: 31.10.2025.

Amit Kumar, Sr. Ps

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR
6. Guard File

Sd/-

**(MANISH AGARWAL)
ACCOUNTANT MEMBER**

Asst. Registrar,
ITAT, New Delhi
